

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.244/2021 with MA No.250/2021**

**This the 08<sup>th</sup> day of July, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

1. Atul B. Sejpal S/o. Shri Bhagwanjibhai  
Male, Aged 48 years,  
Superintendent of Customs (Group B),Customs (Preventive),Jamnagar  
Residing at 502, Radhe Apartment, 8, Patel Colony,  
Near Deep Bhavan, Jamnagar 361 008.
2. Tapas R. Joshi, S/o. Shri Rameshbhai  
Male, Aged 50 years,  
Superintendent of Customs (Group B),Customs (Preventive),Jamnagar  
Residing at : 101, Rudra Arcade, Silver Gold Residency,  
Nana Mava, Kalavad Road, Rajkot 360 007.
3. Manisha Joshi, D/o. Shri Hitendrakumar  
Female, Aged 49 years  
Superintendent of Customs (Group B),Customs (Preventive),Jamnagar  
Residing at : 'Mangalya', Chandrapark Vibhag-2,  
Street No.14, Block No. 260, Nr. Big Bazar, 150 ft. Ring Road,  
Rajkot – 360 007.
4. Neela Thakkar, D/o. Shri Shankerlal  
Female, Aged 50 years  
Superintendent of Customs (Group B),Customs (Preventive),Jamnagar  
Residing at : Block No.220-B, Vrundavan Society,  
Kalawada Road, Rajkot – 360 005. .... Applicants

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India  
Notice to be served through:  
Secretary, Revenue  
Ministry of Finance,  
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,  
Notice to be served through:

The Chairman, CBIC,  
Ministry of Finance,  
Department of Revenue,  
New Delhi- 110001.

3. Chief Commissioner of Customs,  
Gujarat Zone, Custom House  
Nr. All India Radio,  
Navrangpura, Ahmedabad 380 009
4. Principal Commissioner of Customs,  
Jamnagar (Perv) Commissionerate,  
Sardar House, Bedi Bundar Road,  
Jamnagar- 360 008..... Respondents

**O R D E R (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

1. Considering the reasons and grounds stated in the MA No.250/2021 for Joint Application, the same is allowed.
2. Counsel for the applicants submit that the applicants have made representations (Annexure A-9 Colly.) with regard to grant of Grade Pay Rs.5400/- to them on completion of their continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicants will be satisfied, if the

authority concerned be directed to consider their pending representations expeditiously.

3. In view of the above submissions on behalf of the applicants and as such there is no decision on the representation of the applicant, we deemed it fit to dispose of the present OA by directing the authority concerned to consider the representations of the applicants (Annexure A-9 Colly.) in accordance with the existing rules and instructions, as also service record expeditiously, but not later than three months from the date of receipt of a copy of this order. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.
4. The OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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